CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

17 MAR 1988

APPLICATION NO	1030	/87(F)
W.P. NO.	\	

Applicant

To

Respondent

Shri Hallerao Seetharamarao Kulkarni

V/s

The Sr Supdt of Post Offices, Gulbarge & another

Shri Hallereo Seetharamarao Kulkarni At & PO : Malla (B) Shorapur Taluk

Gulbarga District

- 2. Shri M. Raghavendra Achar Advocate 1074-1075, Banashankari I Stage Bangalore - 560 050
- 3. The Senior Superintendent of Post Offices Gulbarga Division Gulbarga
- The Director of Postal Services North Karnataka Region Dharwar
- Shri M. Vasudeva Rac Central Govt. Stng Counsel High Court Building Bengalore - 560 001

SENDING COPIES OF ORDER PASSED BY THE BENCH Subject :

Please find enclosed herewith the copy of ORDER/9977/ MINERIOSER passed by this Tribunal in the above said application on

(JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE TENTH DAY OF MARCH. 1988

Present : Hon'ble Sri P.Srinivasan

Member (A)

Hon'ble Sri Ch.Ramaktishna Rao

Member (J)

APPLICATION No. 1030/87.

Hallerao, Seetharamarao Kulkarni, Post : Malla(B), Shorapur Taluk, Bulbarga District. ...

Applicant

(Sri M.Raghavendrachar

Advocate)

VA.

- Senior Superintendent of Post Offices, Gulbarga Division, Gulbarga.
- 2. The Director of Postal Services, N.K.Region, Dharwar.

Respondents

(Sri M.Vasudeva Rao

Advocate)

This application has come up before the court today.

Hon'ble Sri Ch.Ramakishna Rao, Member (J) made the following:

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In this application filed U/s 19 of the A.T.Act, 1985, the applicant complains that the respondents have wrongly held him guilty of non-payment of Money Orders(MOs) which it was his duty to disburse to the payees.

The applicant was a postman at the material time. When the matter came up for hearing, Sri M.Raghavendraehar, learned counsel for the applicant, urged that the appellate authority(AA) had not considered the applicant's plea about the quantum of penalty, and had not applied his mind to this aspect of the matter while confirming the order of the disciplinary authority(DA). He submits further that the applicant having fully repaid the amounts of the MOs, for the non-payment of which he was charged, a lenient view should have been taken. He also urges that in terms of the decision of the Supreme Court in RAMCHANDRA v. UNION OF INDIA (AIR 1986 SC 1173), the AA was under an obligation to write a speaking order.

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the applicant a personal hearing before doing so.

- 3. Sri M.Vasudeva Reo, learned counsel for the respondents, contends that the AA had considered the applicant's grievance against the quantum of penalty, and it was only after such consideration that he confirmed the order of the DA.
- There is some substance in the contention of Sri Achar that the applicant's objection to the quantum of penalty has not been considered in depth by the AA. We refrain from expressing any opinion as to whether the repayment of the amount of MOs by the applicant should effect the quantum of penalty imposable. But the AA makes no mention of this at all in his order. Since the disciplinary proceedings were initiated quite recently, ie., on 16.3.1987, the interests of neither party would be affected if the matter is referred back to the AA for rendering a reasoned judgement on the quantum of penalty, the holding of guilt no longer being in dispute.
- (Annexure—C to the application), in so far as it relates to the quantum of punishment imposed on the applicant, and direct him to rehear the appeal on the question of penalty imposed, giving an opporunity to the applicant to be heard, and pass a speaking order.
- 6. In the result, the application is disposed of on the above terms. Parties to bear their own costs.

TRUE COPY

Sd/-MEMBER (A) SA (-MEMBER (J)

DEPUTY REGISTRAR (JDL)

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE